

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

6. IA 3382(MB)2024
IN
C.P. (IB)/1089(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.07.2024**

Name of the Party: Omkara Assets Reconstruction
 Private Limited
 Vs
 Ashapura Options Private Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Aman Kacheria a/w Adv. Siddharth for the Applicant present through virtual mode.
IA-3382/2024
2. The Registry as well as Applicant is directed to issue notice to the Respondent Nos. 2 and 3 intimating the next date of hearing and place on record the tracking report alongwith notice before the next date of hearing.
3. Post this matter on **09.08.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)